

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
CP No. (IB)- 98/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Mr. Dilip Bafna HUF & Ors.

...Financial Creditor

Versus

M/s Vishnu Oil Mills Pvt. Ltd.

... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Anuroop Singhi, Adv.
Aditya Vijay, Adv.

For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Anuroop Singhi, Adv. for the Petitioner / Financial Creditor.
Issue notice to the Respondent / Corporate Debtor. Ld. Counsel for the Petitioner / Financial Creditor shall collect the notice from the Registry and send the same together with complete paper book and copy of this order immediately to the Respondent / Corporate Debtor at its address by speed post and file affidavit of service along with copy of postal receipt and tracking report within two weeks. Reply, if any, may be filed within four weeks of service with a copy in advance to the opposite counsel. In absence of a reply, or representation, by the

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Respondent / Corporate Debtor on the next date of hearing the matter may be taken up based on the records available. List the matter on 17.02.2022.

Sd-

(Raghu Nayyar)
Technical Member

December 22, 2021
H.M

Sd-

(Deep Chandra Joshi)
Judicial Member